

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A', NEW DELHI**

**Before Sh. Saktijit Dey, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**ITA No. 1350/Del/2019 : Asstt. Year : 2015-16**

ACIT, Circle-4(2), New Delhi-110002	Vs	Bharti Telemedia Ltd., Bharti Crescent 1, Nelson Mandela Road, Vasant Kunj, Phase-II, New Delhi-110070
(APPELLANT)		(RESPONDENT)
<b>PAN No. AADCB0147R</b>		

**Assessee by : None**

**Revenue by : Sh. Satpal Gulati, CIT DR**

<b>Date of Hearing: 20.01.2022</b>	<b>Date of Pronouncement: 28.01.2022</b>
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**ORDER**

**Per Dr. B. R. R. Kumar, Accountant Member:**

The present appeal has been filed by the Revenue against the order of Id. CIT(A)-2, New Delhi dated 30.11.2018.

2. At the outset, it was brought to the notice of bench by the Id. AR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 3 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the Revenue is being dismissed as infructuous.

4. In the result, the appeal of the Revenue is dismissed.  
Order Pronounced in the Open Court on 28/01/2022.

Sd/-

**(Saktijit Dey)**  
**Judicial Member**

**Dated: 28/01/2022**

\*Subodh Kumar, Sr. PS\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

**ASSISTANT REGISTRAR**